

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
Court No-II  
(through web-based video conferencing platform)**

**Item 12  
IA No. 993/23, 2288/23  
In  
CP(IB) No. 426/Chd/HP/2019  
(Admitted)  
Under Section 7, & 12(2)  
& 19(2) IBC 2016**

**In the matter of:-**

State Bank of India

..Petitioner-Financial Creditor

Vs

Tanishka Automotives Pvt. Ltd.

...Respondent-Corporate Debtor

**Present:** Mr. Viren Sharma, Advocate for the applicant-RP in both IAs.

**IA No. 993/23**

Heard the submission made by the counsel for the applicant as well as Advocate Mr. A.S. Likhari has offered to file memo of appearance for today. Three days' time is granted for filing the Vakalatnama as well as necessary application for relying so suspension of bailable warrants issued against his clients. Let this matter be posted on 20.10.2023.

**CP(IB) No. 426/Chd/HP/2019**

Let this for consideration on 09.11.2023.

Sd/-  
**(Satya Ranjan Prasad)**  
**Member (Technical)**

October 17, 2023  
*Mamta/Mukta*

Sd/-  
**(Dr. P.S.N. Prasad)**  
**Member (Judicial)**